

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 125
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd.

.... Applicant/petitioner

v.

M/s. S.L. Consumer Products Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 17.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

For the Respondent

Mr. A. Anand & Mr. Tushar Tyagi, Advs.

Mr. Krishnendu Datta, Mr. Arjun Mahajan &

Mr. Deve Bhatia, Advs.

ORDER

CA-1968(PB)/2019

Mr. Datta, Ld. Counsel for the respondent states that reply is ready and will be filed shortly. The RP is directed to peruse the reply and further information/ assistance if required may be communicated to the Ex-Directors for compliance.

List for further consideration on 06.11.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)